

HIGH COURT OF CHHATTISGARH, BILASPUR

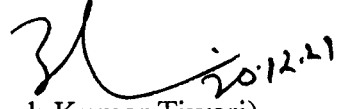
Endorsement No. 12936 /R.(J.)/2021

Bilaspur, Dated 20 /12/2021

Copy forwarded for kind information to:-

1.	The P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
2.	The Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
3.	The Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
4.	The Private Secretary to Hon'ble Mr. Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
5.	The Private Secretary to Hon'ble Mr. Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
6.	The Private Secretary to Hon'ble Mr. Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
7.	The Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
8.	The Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
9.	The Private Secretary to Hon'ble Mr. Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
10.	The Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur to place it before Her Lordship.
11.	The Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
12.	The Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
13.	The Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
14.	The Registrar General, High Court of Chhattisgarh, Bilaspur.
15.	The Registrar (Vigilance/I & E/Judicial/S & A Cell), High Court of Chhattisgarh, Bilaspur.
16.	The Registrars (Ministerial), High Court of Chhattisgarh, Bilaspur.
17.	The Joint Registrars (M), High Court of Chhattisgarh, Bilaspur.
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19.	The Advocate General, Government of Chhattisgarh, Bilaspur.
20.	The Secretary, High Court Legal Services Committee, Bilaspur.
21.	The Secretary, High Court Bar Association, Bilaspur.

22.	The Assistant Solicitor General of India, Central Govt., High Court Premises, Bilaspur
23.	The Deputy/Assistant Registrars/ Section Officers/ In-charge (O/o AR(J)/Civil/ Criminal/ Writ/ Central Filing/Cause List Section/ Lawazima/ Paper Book & Inspection/ Library/ Protocol/ Court Officer/S.W./Supreme Court Section), High Court of Chhattisgarh, Bilaspur.
24.	The OIC-NIC, High Court of Chhattisgarh, Bilaspur for uploading the same on Internet.


(Santosh Kumar Tiwari)
Registrar (Judicial)

HIGH COURT OF CHHATTISGARH, BILASPUR

NOTIFICATION

No. ~~2337~~ R(J)/2021

Bilaspur, Dated 20/12.2021

During the Winter Vacation from 22.12.2021 to 31.12.2021, the Hon'ble Vacation Judges will be sitting on 27.12.2021 and 30.12.2021 in the High Court of Chhattisgarh, for hearing the matters as mentioned below.

Date of Filing	Date of Sitting
By 1.30 p.m. of 24.12.2021	27.12.2021
From 10.30 a.m. to 1.30 p.m. on 29.12.2021	30.12.2021

Hon'ble Vacation Judges will hold the Court on the date mentioned as above to hear the following types of matters, as their Lordships think fit.

- I. Habeas Corpus,
- II. Anticipatory Bail,
- III. Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges,
- IV. Any other urgent matter, which cannot wait till the end of the vacation (such as eviction/dispossession, demolition, admission in educational institutions, etc.) specifically permitted by the Senior Vacation Judge.
- V. Routine matters will not be taken up during Winter Vacation, except with the permission of the Hon'ble Senior Vacation Judge.
- VI. No pending case, except where there is a specific order to post during the Winter Vacation, shall be taken in Vacation Court.
- VII. After completion of Division Bench work, their Lordships will take up Single Bench matters, if required.
- VIII. In case of exigency, a Special Division Bench will be constituted with the permission of Hon'ble the Chief Justice and more than one Single Bench may be constituted comprising of Hon'ble Vacation Judge(s) available on that particular date, during the Winter Vacation.
- IX. The Hon'ble Senior Judge will allocate the subject matters.

BY ORDER OF HON'BLE THE CHIEF JUSTICE


Registrar (Judicial) 20/12.2021

